

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No. 02
IA Nos.508 & 509 of 2022 in
CP (IB) No.131/BB/2022

IN THE MATTER OF:

M/s. Boss Engineering Company ... Petitioner
Vs.
M/s. Khoday RCA Industries (Unit of Khoday India Ltd.) ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Petitioner : Shri Amrish Gandhi with Shri Pramod, PCS
For the Respondent : Shri Dushyanth Narayan, Adv.

ORDER

1. Heard the Ld. PCS for the Petitioner and Ld. Counsel for the Respondent.
2. Learned Counsel for the Respondent seeks short time to file reply to the Additional Affidavit filed by the Petitioner in IA No.508 of 2022. Respondent is granted one week time to file reply, after service on the other side.
3. List the case on **27.03.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)